

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-554(PB)/2018

IN THE MATTER OF:

Ms. Sunita Mangal

...Petitioner

v.

M/s. Vardhman Estate and Developers Pvt. Ltd.

...Respondent

SECTION : UNDER SECTION 7 of the IBC.

Order delivered on 12.07.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

Sh. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

Presents

For the Petitioner(s): Mr. Kailash Sharma, Advocate

For the Respondent(s): Mr. Prabhat Kumar, Adv.

ORDER

Learned counsel for the parties have made a joint statement that talks for settlement are in progress and some more time be granted.

Let rejoinder, if any, be filed before the adjourned date. Pendency of talks for settlement would not be a ground for non-filing of rejoinder.

List for reporting settlement on 26th July, 2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)